



The Meghalaya Parliamentary Secretaries (Appointment, Salaries, Allowances  
& Miscellaneous Provisions) Act, 2005

Act 9 of 2005

Keyword(s):

Chief Minister, Parliamentary Secretary, Specified

Amendment appended: 10 of 2016

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The 4<sup>th</sup> May, 2005

**No. LL(B). 4/2005/5:-** The Meghalaya Parliamentary Secretariat (Appointment, Salaries, Allowances and Miscellaneous Provisions) Act, 2005 (Act No. 9 of 2005) is hereby published for general information.

MEGHALAYA ACT NO. 9 OF 2005

As passed by the Meghalaya Legislative Assembly

Received the assent of the Governor on the 30<sup>th</sup> April, 2005

(Published in the Gazette of Meghalaya Extra-Ordinary, issued dated 4<sup>th</sup> May, 2005)

**THE MEGHALAYA PARLIAMENTARY SECRETARIES (APPOINTMENT, SALARIES, ALLOWANCES & MISCELLANEOUS PROVISIONS) ACT, 2005**

**An**

**Act**

To provide for the appointment, salaries, allowances and other miscellaneous provisions of the Parliamentary Secretaries in the State of Meghalaya.

Whereas, it is considered to provide for the appointment, salaries, allowances and other miscellaneous provisions of the parliamentary Secretaries in the State of Meghalaya.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-sixth Year of the Republic of India as follows:-

- |                                     |          |  |
|-------------------------------------|----------|--|
| <b>Short title and Commencement</b> | <b>1</b> | (1) This Act may be called the Meghalaya Parliamentary Secretaries (Appointment, Salaries, Allowances, and Miscellaneous Provisions) Act, 2005 |
|                                     |          | (2) It shall be deemed to have come into force on and from the 11 <sup>th</sup> January, 2005  |
| <b>Definitions</b>                  | <b>2</b> | In this Act, unless the context otherwise requires:-   |
|                                     |          | (a) "Act" means the Meghalaya Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) Act, 2005;            |
|                                     |          | (b) "Chief Minister" means the Chief Minister of the State of Meghalaya;   |
|                                     |          | (c) "Parliamentary Secretary" means any person appointed under Section 3 of this Act by the Chief Minister;                                    |

(d) “Prescribed” means specified by the rules made under the Act; and

(e) “Specified” means specified by notification published in the Official Gazette of the State of Meghalaya.

- |  |           |   |
|--|-----------|---|
| <b>Appointment of Parliamentary Secretaries.</b>   | <b>3</b>  | The Chief Minister may, having regard to the circumstance on the requirement of the situation at any time appoint such number of Parliamentary Secretaries from amongst the Members of the Legislative Assembly and assign to each of them such duties and functions as he may deem fit and proper.   |
| <b>Oath of office and secrecy</b>  | <b>4</b>  | A Parliamentary Secretary shall, before entering office, take on oath office and secrecy to be administered by the Chief Minister.  |
| <b>Rank, status, powers and functions of Parliamentary Secretary.</b>                    | <b>5</b>  | A Parliamentary Secretary shall be of the rank and status of Minister or State and shall exercise such powers, discharge such function and perform such duties as may be assigned to him by the Chief Minister.   |
| <b>Salary and allowances of Parliamentary Secretary.</b>                                 | <b>6</b>  | A Parliamentary Secretary shall be entitled to such salaries and allowances as are admissible to a Minister of State under the Meghalaya (Minister’s Salaries and Allowances) Act, 1972.  |
| <b>Terms of office of Parliamentary Secretary during the pleasure of Chief Minister.</b> | <b>7</b>  | The Parliamentary Secretary shall hold office during the pleasure of the Chief Minister.  |
| <b>Parliamentary Secretary not to draw salary and allowances as member.</b>              | <b>8</b>  | Notwithstanding anything contained in any other law for the time being in force. A Parliamentary Secretary shall not, while he draws salary and allowances for his office as such Parliamentary Secretary, be entitled to any salary or allowances as a Member of the Meghalaya Legislative Assembly. |
| <b>Parliamentary Secretary not to practice profession etc.</b>                           | <b>9</b>  | A Parliamentary Secretary shall not, during his office as such Parliamentary Secretary, practice any profession or engage in any trade or commerce or undertake for remuneration any employment other than his duties as such Parliamentary Secretary.  |
| <b>Power to make rules.</b>  | <b>10</b> | (1) The State Governor may be notification published in the Official Gazette may make rules for carrying out purposes of this Act.  |

(2) All rules made by the State Government under this Act shall as soon as may be after they are made, be laid before the Meghalaya State Legislative Assembly and shall take effect from the date of their publication in the Official Gazette.

**Repeals.**

- 11** The Parliamentary Secretary's Salaries and Allowances Act, 1991 and the rules made there under and the Meghalaya Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) Ordinance, 2005 are hereby repealed.

S. DYKES,

Joint Secretary to the Govt. of Meghalaya,

Law (B) Department.



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## PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

ORDERS BY THE GOVERNOR

### NOTIFICATION

The 27th September, 2016.

**No.LL(B).4/2005/36.**—The Meghalaya Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) (Amendment) Act, 2016 (Act No. 10 of 2016) is hereby published for general information.

**W. KHYLLEP,**

Secretary to the Govt. of Meghalaya,  
Law Department.



**MEGHALAYA ACT NO. 10 OF 2016.**

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on 26th September, 2016.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 27th September, 2016.*

**THE MEGHALAYA PARLIAMENTARY SECRETARIES (APPOINTMENT, SALARIES, ALLOWANCES AND MISCELLANEOUS PROVISIONS) (AMENDMENT) ACT, 2016**

**An**

**Act**

to amend the Meghalaya Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) Act, 2005.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-seventh Year of the Republic of India as follows, namely,-

**Short title and commencement.**

1. (1) This Act may be called the Meghalaya Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) (Amendment) Act, 2016.

(2) It shall come into force at once.

**Amendment of Section 3.**

2. In the Meghalaya Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) Act, 2005 (hereinafter referred to as the principal Act), in section 3, after the words "Members of the Legislative Assembly" a punctuation full stop "." shall be inserted and thereafter, the words "and assign to each of them such duties and functions as he may deem fit and proper.", shall be omitted.

**Substitution of sections 5, 6 and 6A.**

3. In the principal Act, for the existing sections 5, 6 and 6A, the following new sections 5, 6 and 6A shall be substituted, namely,-

**"Role and functions of Parliamentary Secretary.**

"5. A Parliamentary Secretary shall discharge such functions and perform such duties as may be assigned by the Chief Minister for the purposes of effective and regular monitoring of the development works of the Government Departments, from time to time."

**"Salaries and allowances of Parliamentary Secretary.**

"6. A Parliamentary Secretary shall be entitled to salaries and allowances as per the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972."

**"Other facilities of Parliamentary Secretary.**

"6A. A Parliamentary Secretary shall be entitled to such facilities as may be notified by the Government from time to time."

**Omission of section 8 of the Act.**

4. In the principal Act, section 8 shall be omitted.

**W. KHYLLEP,**

Secretary to the Govt. of Meghalaya,  
Law Department.